GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO. 1607 TO BE ANSWERED ON 11.02.2020

ERADICATION OF MANUAL SCAVENGING

1607. SHRI ANIL FIROJIYA: SHRI MOHANBHAI KALYANJI KUNDARIYA: SHRI LALLU SINGH:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the target for eradicating manual scavenging is likely to be achieved by 2019 or it would be carried forward;
- (b) if so, the details thereof;
- (c) whether the incidents of deaths due to manual scavenging have declined:
- (d) if so, the details thereof; and
- (e) the steps taken by the Government to ensure prohibition of employment as manual scavengers under the Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE)

(a) and (b): Manual scavenging is prohibited under Section 5 of the "Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013 (MS Act 2013)" in all the States and Union Territories with effect from 06.12.2013.

The persons who were engaged in manual scavenging on this date are identified for their rehabilitation. The Act provides for survey of manual scavengers by the Chief Executive Officer (CEO) of Municipality in urban areas and CEO of Gram Panchayat in rural areas if they have reasons to believe existence of manual scavengers in the areas under their jurisdiction. 14,559 manual scavengers have been identified by 13 States from 2013-14 to 31.01.2020. In addition, a National Survey has also been carried out in 194 districts of 18 States identified on the basis of insanitary latrines, converted into sanitary latrines under Swachh Bharat Mission. 48,345 manual scavengers have been identified under the National survey upto 31.01.2020. Thus a total of 62,904 manual scavengers have been identified since 06.12.2013 upto 31.01.2020.

- (a) and (d): There has been no reports regarding death of persons due to manual scavenging. However, the National Commission for Safai Karamcharis have received reports regarding the death of persons while cleaning of sewers and septic tanks. State-wise details of such deaths during the last five years are at **Annexure**.
- (e): The main reason for manual scavenging is the existence of insanitary latrines which require manual cleaning. Under Swachh Bharat Mission implemented by the Ministry of Housing and Urban Affairs and the Department of Drinking Water and Sanitation the insanitary latrines have been identified and converted into sanitary latrines to eliminate the need for manual cleaning of toilets. In addition, the Act also provides stringent penalties of imprisonment upto 2 years or fine upto Rs. 1 lakh or both if any person or agency engages any person for manual scavenging.

Annexure Anneuxre referred in reply to parts (c) to (d) of Lok Sabha unstarred question No. 1607 for answer on 11.02.2020 regarding eradication of manual scavenging

S No	Name of State/UT	2015			2016			2017			2018			2019		
		No. of Death	Compensation		No. of Death	Compensation		No. of Death	Compensation		No. of Death	Compensatio n		No. of Death	Compensation	
			Full	Partly		Full	Partly		Full	Partly		Full	Partl		Full	Partly
1	Andhra Pradesh				3	2	1	2	2		9	7	y	2	0	0
2	Bihar	0	0	0	0	0	0	6	0	6	6	0	0	0	0	0
3	Chhatisgarh										1	1			- 0	0
4	Chandigarh							3	3							
5	Delhi	2	2		1	0	0	13	12	0	10	10	0	8	8	
6	Goa	0	0	0	2	0	2	0	0	0	0	0	0	0		0
7	Gujarat	7	0	6	7	0	1	7	3	0	2	1			0	0
8	Haryana	4	4					11	11		6	3	1	16	2	11
9	Kerla							1	1		0	3	2	14	6	0
10	Karnataka	14	13		9	9		4	4		1	1				
11	Maharashtra	0	0	0	2	0	0	4	0	0	7	1		7	7	200
12	Punjab				2	2		4	0	2		2	0	17	0	0
13	Rajasthan	11	2	6	5	2	3	6	4	0	2	0	2	3	3	
14	Tamil Nadu	8	7	1	10	10	3	7	7	0	2	0	0	5	0	0
15	Talengana	1	0	0	2	0	2	/	/		9	8	0	15	10	0
16	Tripura	-	-	0	2	0					2	2	0	0	0	0
17	Uttar Pradesh	10	0	8	180		2									
18	West Bengal	10	U	δ	3	2	0	18	7	5	11	5	4	21	8	10
	Total	57	20	24				7	7		0	0	0	2	0	0
	Note: "0" mean	100.00	28	21	48	27	11	93	61	13	68	40	9	110	44	21

Nil Report Received

S No Name State/UT Arunachal Pradesh 2 Assam 3 Odisha 4 Jharkhand 5 Mizoram 6 Manipur Nagaland 7 8 Sikkim Dadar and Nagar 9 Haveli 10 Pondicherry

Lakshadweep

Meghalaya

A&N Islands

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